

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**CA No.455/2020 & 13/2021
IN
CP No.144/Chd/Hry/2019**

**Under Section 424 (3) of the
Companies Act, 2013 read with
Rule 56 of the National Company
Law Tribunal Rules, 2016.**

In the matter of :

Associated Broadcasting Company Pvt.Ltd.Petitioner.

Versus

TV9 Media Maharashtra Private Limited & Ors.Respondents.

And in the matter of : **CA No.455/2020** :

Associated Broadcasting Company Pvt.Ltd.Applicant.

Versus

TV9 Media Maharashtra Private Limited & Ors.Respondents.

And in the matter of : **CA No.13/2020** :

Mr. M.K.V.N Murthy & Ors.Applicants/Respondents No.2 & 3.

And

Associated Broadcasting Company Pvt.Ltd. & Ors.Respondents.

Present through video conferencing:

Mr. Abhishek Sharma, Advocate with Mr. Manish Garg and
Ms. Ashly Cherian, Advocates for the petitioner.
Mr. Teja Verma, Advocate for respondents No.2 & 3.

CA No.455/2020 & 13/2021 :

CA No.455/2020 has been filed by the Petitioner
Associated Broadcasting Company Pvt.Ltd. in CP No.144/Chd/Hry/2019
under Section 424 (3) of the Companies Act, 2013 read with Rule 56 of the
National Company Law Tribunal Rules, 2016 seeking execution of the

order/judgment dated 19.03.2020 passed by this Tribunal in CP No.144/Chd/Hry/2019.

2. CA No.13/2021 has been filed by the respondents No.2 and 3 in the main CP, under Rule 32 read with Rule 11 of the National Company Law Tribunal Rules, 2016, seeking stay of the proceedings in CA No.455/2020 filed by the petitioners in the main CP No.144/Chd/Hry/2019.

3. Vide order dated 16.12.2020, notices were issued to the respondents in CA No.455/2020 and in pursuance of the said order, the applicant filed affidavit of service vide diary No.01951/01, dated 05.01.2021. Respondents No.2 and 3 in CA No.455/2020 instead of filing reply in the said CA, filed CA No.13/2021 seeking stay of the proceedings in CA No.455/2020 filed in CP No.144/Chd/Hry/2019.

4. Heard both the sides in CA No.455/2020 and CA No.13/2021.

5. Orders reserved in CA No.455/2020 and CA No.13/2021.

6. Both the sides are permitted to file written submissions in both the CAs, not more than four pages along with copies of the decisions, on which they are placing reliance. The parties are also permitted to file proposed agenda of the meeting, but not more than two pages along with their written submissions. This shall be done within one week from today after service on the other side.

Sd/-
(Raghu Nayyar)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
(Member (Judicial))

February 12, 2021.
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